

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1312
ANSWERED ON:16.11.2010
SECURITY COVER
Kumar Shri Shailendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons provided with security in the country, State-wise and category-wise;
- (b) whether security has also been provided to persons undergoing trial for criminal cases;
- (c) if so, the details thereof; and
- (d) the criteria adopted by the Government for providing security cover to individuals and deployment of commandos for their protection?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Since 'Law & Order' is essentially a State subject, State Governments provide security to persons residing in their jurisdiction based on their own threat assessment. The Union government also provides security cover to persons based on threat assessment by the Central Security Agencies. As this security cover is periodically reviewed and security may be modified/withdrawn etc., the number of persons covered in the list of protectees varies. At present, the number of protectees in the Central List is 207, of whom 35, 55, 66 and 51 have been given Z+, Z, Y and X category security cover, respectively.
- (b) & (c): Responsibility for maintenance of 'Law & Order' primarily rest with the State Governments, who may provide security to under trial detainees to prevent any untoward incident, including attempts by other rival entities or anti-national elements to harm or eliminate such detainees, especially those who are key witnesses.
- (d) Security is provided to individuals based on threat assessment by Security agencies. Depending upon the category of security provided, Commandos may sometimes be deployed in such security detail.